

*Draft Constitution for
Jammu and Kashmir*

and get it amended to that extent by the Jammu and Kashmir Constituent Assembly; that is what we want to be done. That Constitution should not be in violation of article 370 or the Presidential Order issued subsequently.

Shri U. M. Trivedi (Chittor): Article 1 also applies to Jammu and Kashmir. In view of the fact that article 1 makes Jammu and Kashmir a part and parcel of India, it is the incumbent duty of this House to discuss it here.

Shri N. C. Chatterjee (Hooghly): We want an opportunity to discuss it. There is going to be some kind of dual citizenship. Millions of Indians in this country are enjoying the fundamental rights guaranteed by the Constitution which also guarantees the enforceability of the remedial rights and the Kashmir citizens are being denied those rights. That is a very important point which I want to submit.

Mr. Speaker: A copy of the Draft Constitution has been laid on the Table of the House. A suggestion has been made and the hon. Home Minister has replied that it is not within the competence of this House to discuss that matter here. If, however, hon. Members think differently on that matter, they may make a formal motion in the usual course and after hearing hon. Members I shall consider the matter as to how far a debate can be held, whether the House is competent to discuss it and so on. That is the proper procedure. I am not in a position to give any decision on this matter now; if a proper motion is made, I will consider it.

Shri Kamath: May I bring it to your notice that the Draft Constitution is shortly going to have its third reading before the Jammu and Kashmir Constituent Assembly? So, we want an early opportunity.

Mr. Speaker: It will not take time to move in the proper manner.

BUSINESS ADVISORY COMMITTEE

FORTY-SECOND REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Forty-second Report of the Business Advisory Committee presented to the House on the 15th November, 1956."

Mr. Speaker: The question is:

"That this House agrees with the Forty-second Report of the Business Advisory Committee presented to the House on the 15th November, 1956."

The motion was adopted.

Shri Kamath (Hoshangabad): What about Government Business for next week?

Mr. Speaker: He will make an announcement in the afternoon.

SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS BILL

Pandit Thakur Das Bhargava (Gurgaon): I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide in pursuance of the International Convention signed at New York on the 9th day of May, 1950 for the suppression of immoral traffic in women and girls, be extended up to the 21st November, 1956."

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide in pursuance of the International Convention signed at New York on the 9th day of May, 1950 for the suppression of immoral traffic in women and girls, be extended up to the 21st November, 1956."

The motion was adopted.